

**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.062/344/2020

Tuesday, this the 11<sup>th</sup> day of August, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Dr. Bhagwan Sahai, Member (A)**

Jabina Banoo Aged 41 years, D/o Sh  
Dost Mohd, R/o below parsi bus  
Stand, Ward No. 31, Bhadarwah

.....APPLICANT

(By Advocate: Mr. Mohd. Aleem Wani)

**VERSUS**

1. The Union Territory of Jammu and Kashmir  
Through its Principal Secretary (GAD), Civil  
Secretariat  
Srinagar/Jammu.
2. The Union Territory of Jammu and  
Kashmir through its Principal  
Secretary (Higher Education Deptt)  
Civil Secretariat, Srinagar/Jammu
3. The under Secretary to Govt.  
Higher Education Department
4. Director Higher Education Deptt.  
Civil Secretariat, Jammu
5. The Provident Fund  
Commissioner, Jammu/Srinagar
6. The Assistant Provident Fund  
Commissioner Jammu/Srinagar.

....RESPONDENTS

(By Advocate: Mr. Amit Gupta, AAG)

**ORAL ORDER**

**{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}**



-----

The applicant states that she has been appointed as Teacher way back in the year 1985. According to her, she is entitled to be extended the benefit of Time Bound promotions from time to time and that the same was denied to her. It is stated that the applicant made several representations and on 02.01.2020 she got a legal notice issued.

2. This OA is filed with a prayer to direct the respondents to consider her case for extending the benefit of seniority, promotion, etc., respectively w.e.f. 1994.

3. We heard Mr. Mohd. Aleem Wani, learned counsel for the applicant and Mr. Amit Gupta, learned counsel for the respondents at the stage of admission.

4. The applicant got issued a legal notice to the respondents in January 2020. May be on account of the intervening COVID situation, the respondents did not deal with the same.

5. The question as to whether the applicant is entitled for the benefit of any Time Bound promotion and if so, the method of implementation thereof, needs to be examined by

A handwritten signature is located in the bottom right corner of the page.

the respondents. The matter cannot be kept pending indefinitely.

6. We, therefore, dispose of the OA directing the respondents to pass orders on the legal notice issued by the applicant within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs.



A handwritten signature in black ink, appearing to read "Narayana" or a similar name.

**(DR.BHAGWAN SAHAI) (JUSTICE L.NARASIMHA REDDY)**  
**MEMBER (ADMN.) CHAIRMAN**

sd